

(2021) 04 SHI CK 0287

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 2719 Of 2021 & Civil Writ Petition No. 2720 Of 2021 & Civil Writ Petition No. 2721 Of 2021 & Civil Writ Petition No. 2722 Of 2021

M/S S.M. Manpower Pvt. Ltd

APPELLANT

Vs

State Of Himachal Pradesh And Others

RESPONDENT

Date of Decision : 30-04-2021

Acts Referred:

Citation : (2021) 04 SHI CK 0287

Hon'ble Judges : Sureshwar Thakur, J;Sandeep Sharma, J

Bench : Division Bench

Advocate : Seema K. Guleria, Ashok Sharma, Ajay Vaidya, Sudhir Bhatnagar

Final Decision : Disposed Of

Judgement

Sureshwar Thakur, J

1. The learned Senior Additional Advocate General submits before this Court that the respondents concerned have yet not taken a decision, for, rescinding the bidding process, as became earlier initiated pursuant to e-tender notice dated 29.4.2020, and whereafter, the writ petitioner was declared as the successful bidder.

2. Given the aforesaid, submission made by learned Senior Additional Advocate General, and also, bearing in mind the fact, that there is no disclosure on the part of the learned Senior Additional Advocate General vis-à-vis the fate of the negotiations entered into inter se the writ petitioner, and, the respondent concerned, (i) thereupon the writ petition is disposed of with a direction to the respondent(s) concerned, to after bearing in mind the negotiations entered inter se the writ petitioner, and, the respondent and/or the apposite rates being at par, and, lesser than the rates quoted by the other successful bidders within the State of Himachal Pradesh, to, thereafter proceed to take an appropriate decision. Obviously if the afore statistics', secure the writ petitioner's contention,

thereupon the respondents shall proceed to permit the writ petitioner to purvey the services in respect whereof, the afore bid was invited, and, qua wherewith the petitioner became declared the successful bidder.

3. Liberty is reserved to the writ petitioner to seek redressal of its surviving grievance before the appropriate court, if so desired and advised.

The writ petition stands disposed of alongwith all pending application.